



The Bengaluru Dr. B.R. Ambedkar School Of Economics University Act, 2018

Act 20 of 2019

Keyword(s):

Academic Council, University Grants Commission, Society, Teacehrs

Amendment appended: 5 of 2021

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KARNATAKA ACT No. 20 OF 2019

THE BENGALURU DR. B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY ACT, 2018

Arrangement of Sections

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STATEMENT OF OBJECTS AND REASONS

Act 20 of 2019.-It is considered necessary to establish a university called "The Bengaluru Dr. B.R. Ambedkar School of Economics University" of unitary in nature with headquarters at Bengaluru as an Institution of excellence in the areas of Economics and other Social Sciences in the State as the existing institutions in the state have not been able to meet the increasing complexity of growth and development in these subjects and the resulting uncertainties in a globally integrating world driven by technology, specifically to produce economists of world renowned and standard to perform multiple functions in Academics, Research, Consultancy, think tank, training and knowledge dissemination to meet the needs of Government, Economy, Industry, Academia and Society at large and for matters connected therewith or incidental thereto.

Hence the Bill,

[L.A. Bill No.56 of 2018, File No. Samvyashae 03 Shasana 2018]
[Entry 25 of List III of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT No. 20 OF 2019(First published in the Karnataka Gazette Extraordinary on the 16th day of October, 2019)**THE BENGALURU DR. B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY ACT, 2018**(Received the assent of the President on the 21st day of September, 2019)

An Act to provide for establishment and incorporation of the Bengaluru Dr. B.R. Ambedkar School of Economics University at Bengaluru.

Whereas it is expedient to establish and incorporate a new university to be called as the Bengaluru Dr. B.R. Ambedkar School of Economics University at Bengaluru as an Institution of excellence in the areas of Economics and other Social Sciences in the State as the existing institutions in the state have not been able to meet the increasing complexity of growth and development in these subjects and the resulting uncertainties in a globally integrating world driven by technology, specifically to produce economists of world renowned and standard to perform multiple functions in Academics, Research, Consultancy, think tank, training and knowledge dissemination to meet the needs of Government, Economy, Industry, Academia and Society at large and for matters connected therewith or incidental thereto.

Be it enacted by the Karnataka State Legislature in the Sixty-ninth Year of the Republic of India as follows:-

**CHAPTER - I
PRELIMINARY**

1. Short title and commencement.- (1) This Act may be called 'The Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018'.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Definitions.- In this Act, unless the context otherwise requires,-

- (1) "Academic Council" means the Academic Council of the University;
- (2) "Appointed date" means the date appointed for the commencement of this Act;
- (3) "Authorities" means the Authorities of the University;
- (4) "Chancellor" means the Chancellor of the University;
- (5) "Executive Council" means the Executive Council of the University;
- (6) "Officers" means the Officers of the University;
- (7) "Pro Chancellor" means the Pro Chancellor of the University;
- (8) "Registrar" means the Registrar of the University;
- (9) "Regulations" means the Regulations of the University made under section 30 of the Act;
- (10) "Schedule" means the Schedule appended to this Act;
- (11) "Society" means the Bengaluru Dr. B. R. Ambedkar School of Economics Society registered under the Karnataka Societies Registration Act, 1960 (Karnataka Act 17 of 1960);
- (12) "Teachers" means Professors including Honorary /Emeritus/Adjunct Professors, Associate Professors/ Assistant Professors/ Librarians/Deputy Librarians/ Assistant Librarians and Directors/Deputy Directors /Assistant Directors of Physical Education in the University or Constituent colleges imparting instructions in the university;
- (13) "University" means the Bengaluru Dr. B. R. Ambedkar School of Economics (BASE) University established under this Act;
- (14) "University Grants Commission (UGC)" means the University Grants Commission established by the Central Government, as per the University Grants Commission Act, 1956 (Central Act No. 3 of 1956) ; and
- (15) "Vice Chancellor" means the Vice Chancellor of the University.

CHAPTER – II
THE UNIVERSITY

3. Establishment and Incorporation of the University.- (1) There shall be established, in the State of Karnataka, a unitary, non-affiliating University called the Bengaluru Dr. B. R. Ambedkar School of Economics University for the furtherance of the objects of the university set out in section 4.

(2) The University shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with powers, subject to the provisions of this Act, to acquire and hold property, to contract, to do such other things necessary for the purposes of this Act and shall, by the said name, sue and be sued.

(3) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all the processes in such suits and proceedings shall be issued to, and served on, the Registrar.

(4) The headquarters of the University shall be at Bengaluru.

4. The Objects of the University.- (1) The Objects of the University shall be to advance and disseminate learning and knowledge of economics and allied subjects and their role in national development, to develop in the students and research scholars a sense of responsibility to serve the society at large in the field of higher education and to organise lectures, seminars, symposia and conferences to promote knowledge and to make economic strategies as efficient instruments of social development, to hold examinations and confer degrees and other academic distinctions and to do all such things as are incidental, necessary or conducive to the attainment of all or any of the objects of the University and the values enshrined in the Constitution of India.

(2) The University shall be open to all persons irrespective of race, creed, caste or class of all religions and it shall not be lawful for the University to impose on any person any test whatsoever of religious belief or profession in order to entitle him to be admitted thereto as a teacher or a student or to hold any Office therein or to graduate thereat or to enjoy or to exercise any privilege thereof.

(3) The aims and objects of the University shall be,-

- (a) to become a globally recognised Institution of excellence in the field of higher education focusing on economics and allied disciplines;
- (b) to develop the autonomous institution into an advanced centre for teaching, research, training and policy advocacy;
- (c) to undertake training programmes for policy makers and others from both public and private sectors;
- (d) to offer consultancy and to accept sponsored projects in the fields of economics and other social sciences;
- (e) to undertake by itself and to provide assistance for publications including publication of journals, research papers, working papers, policy briefs and of articles, occasional papers, journals, periodicals and books; use of digital media, visual media, print media for its outreach activities and for augmenting library information services for the furtherance of any of its aims and objects;
- (f) to cooperate, collaborate and work jointly with International, National, State and other local Agencies or Institutions or Entities in economics and other related disciplines, in the areas of teaching, research, training and policy advocacy, and arrange for exchange of students, material and data as also in organizing symposia, conferences, workshops, interactions and in undertaking research and project consultancies;
- (g) to invite representatives of Governments, Universities, Institutions, Policy advocacy groups and such other Organizations of India and of foreign countries and invite outstanding persons in the fields of academics, policy making and business of national or international repute to participate in the programmes of the University;
- (h) to do all such lawful acts and things either by itself or jointly with other entities or organizations or persons as the University may consider

necessary, incidental and essential or conducive to the attainment of any or all of the objects of the University referred to or implied above;

- (i) generally to take all such measures as are within the competence of the University for the promotion of research in respect of social and economic development and to perform all such academic functions and undertake such other academic activities as may be approved by the Executive Council; and
- (j) to take up other works as desired by the Executive Council, from time to time, and also works entrusted by the State Government or the Central Government or other Government Agencies, Corporate Bodies- public or private, from time to time, in the fields of economics, education and related aspects.

5. Powers and functions of the University.- The powers and functions of the University shall be,-

- (i) to administer and manage the University and such centres for research, education and instruction as may be necessary for the furtherance of the objects of the University;
- (ii) to provide for instruction in such branches of knowledge or learning pertaining to economics and other social science subjects, as the University may think fit and to make provision for research and for the advancement and dissemination of knowledge in these subjects;
- (iii) to organize and undertake extra-mural teaching and extension services;
- (iv) to hold examinations and to grant diplomas or certificates, and to confer degrees and other academic distinctions on persons subject to such conditions as the University may determine and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;
- (v) to confer Honorary Degrees or other distinctions on persons in the manner laid down in the Regulations;
- (vi) to fix, demand and receive fees and other charges;
- (vii) to establish such special centres, specialised study centres or other units for research and instruction as are, in the opinion of the University, necessary for the furtherance of its objects;
- (viii) to institute and maintain Halls of Residence and hostels and to recognize places of residence for the students of the University and to withdraw such recognition accorded to any such place of residence;
- (ix) to supervise and control the Halls of Residence and to regulate the discipline of the students of the University and to make arrangements for promoting their health;
- (x) to make such arrangements in respect of the residence, discipline and teaching of women students;
- (xi) to create Academic, Technical, Administrative, Ministerial and other posts and to make appointments thereto;
- (xii) to regulate and enforce discipline among the employees of the University and to take such disciplinary measures as may be deemed necessary;
- (xiii) to institute Professorships, Associate Professorships, Assistant Professorships and any other teaching, academic or research posts required by the University;
- (xiv) to appoint persons as Professors, Associate Professors, Assistant Professors or otherwise as Teachers and Researchers of the University;
- (xv) to institute and award fellowships, scholarships, prizes and medals for meritorious students. To provide for printing, reproduction and publication of research and other works and to organise exhibitions;
- (xvi) to sponsor and undertake research in all aspects of economics and social science;
- (xvii) to establish Centers of Research and Excellence in Economics and allied subjects in other parts of the State;

- (xviii) to cooperate with any other organization in the matter of education, training and research in economics, social sciences and allied subjects for such purposes as may be agreed upon on such terms and conditions as the University may from time to time determine;
- (xix) to cooperate with institutions of higher learning in any part of the world having objects wholly or partially similar to those of the University, by exchange of teachers and scholars and generally in such manner as may be conducive to the common objects;
- (xx) to regulate the expenditure and to manage the accounts of the University;
- (xxi) to establish and maintain within the University premises or elsewhere in its area of jurisdiction, such class rooms, and study halls as the University may consider necessary and adequately furnish the same and to establish and maintain such libraries and reading rooms as may appear convenient or necessary for the University;
- (xxii) to receive grants, endowments, subscriptions, donations and gifts for the purposes of the University consistent with the objects for which the University is established;
- (xxiii) to purchase, take on lease or accept as gifts or otherwise any land or building or works with prior approval of the State Government, which may be necessary or convenient for the purposes of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works;
- (xxiv) to sell, exchange, lease or otherwise dispose of all or any portion of the moveable properties of the University, on such terms as it may think fit and proper without prejudice to the interests and activities of the University, with prior approval of the State Government;
- (xxv) to draw and accept, to make and endorse, to discount and negotiate, Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments;
- (xxvi) to execute conveyances, transfers, re-conveyances, mortgages, leases, licenses and agreements in respect of property, moveable or immovable including Government securities belonging to the University or to be acquired for the purposes of the University;
- (xxvii) to appoint in order to execute an instrument or transact any business of the University any person or agency as it may deem fit;
- (xxviii) to enter into any agreement with the Central Government, State Governments, the University Grants Commission or other Bodies for receiving grants;
- (xxix) to accept grants of money, securities or property of any kind on such terms as it may deem expedient;
- (xxx) to raise and borrow money on bonds, mortgages, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the University or without any securities and upon such terms and conditions as it may think fit and to pay out of the funds of the University, all expenses incidental to the raising of money, and to repay and redeem any money borrowed;
- (xxxi) to invest the funds of the University or money entrusted to the University in or upon such securities and in such manner as it may be prescribed by Statutes from time to time and transpose any such investment;
- (xxxii) to make such Statutes as may, from time to time, be considered necessary for regulating the affairs and the management of the University and to alter, modify and to rescind them;
- (xxxiii) to constitute for the benefit of the academic, technical, administrative and other staff, in such manner and subject to such conditions as may be prescribed by the Statutes, such as pension, insurance, provident fund and gratuity as it may deem fit and to make such grants as it may think fit for the benefit of employees of the University, and to aid in establishment and

- support of the associations, institutions, funds, trusts and conveyance calculated to benefit the staff and the students of the University;
- (xxxiv) to delegate all or any of its powers to the Vice Chancellor or any committee or any sub-committee or to any one or more members of its Authorities or its Officers except power to make statute; and
- (xxxv) to do all such other acts and things as the University may consider necessary, conducive or incidental to the attainment or enlargement of the aforesaid objects or any one of them.

6. Admission to the University.- (1) The University shall subject to the provisions of this Act and the statutes, be open to all persons.

(2) Nothing contained in sub-section (1), shall require the University,-

- (a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard;
- (b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction; or
- (c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of other students and teachers.

(3) Subject to the provisions of sub-section (2), the Government may, by order, direct that the University shall reserve such percentage of seats therein for the students belonging to the Scheduled Castes, the Scheduled Tribes and Other Backward Classes as may be specified in such order and where such direction has been given the University shall make the reservation accordingly.

7. Power to issue directions.- The Chancellor may either suo motu or on the recommendation of the Government issue such directions as may be necessary or expedient in the interest of both administration and academic functioning of the University and in particular to ensure peace and tranquility and to protect the property and finances.

8. Power to annul the orders of the University.- The Government may by order published in the Official Gazette annul any order, notification, resolution or any proceedings of the University which in its opinion is not in conformity with the provisions of this Act, or the Statutes, Regulations, or Ordinances or is otherwise inconsistent with the policy of the Government.

CHAPTER – III OFFICERS OF THE UNIVERSITY

9. Officers of the University.- The following shall be the Officers of the University, namely:-

- (1) The Chancellor.
- (2) The Pro Chancellor.
- (3) The Vice Chancellor.
- (4) The Registrar.
- (5) The Controller of Examinations.
- (6) The Finance Officer.
- (7) The Dean(s).
- (8) Such other Officers of the University, as may be declared by the Statutes to be the Officers.

10. The Chancellor.- (1) The Governor of Karnataka shall be the Chancellor of the University. He shall by virtue of his office be the head of the University and shall when present, preside at any convocation of the University and confer degrees, diploma or other academic distinctions upon persons entitled to receive them.

(2) Where power is conferred upon the Chancellor to nominate persons to the authorities, the Chancellor shall to the extent necessary, nominate persons to represent interests not otherwise adequately represented.

(3) The Chancellor may on his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceedings to satisfy himself as to the regularity of such proceedings or the correctness, legality or propriety of any decision taken or order passed therein; and, if, in any case it appears to the Chancellor that any such decision or orders shall be modified, annulled, revised or remitted for reconsideration, he may pass orders accordingly:

Provided that, every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceedings, decision or order to which the application relates was communicated to the applicant:

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

11. Inspection.- (1) The Chancellor shall have the right to cause an inspection or inquiry to be made, by such person or persons as he may direct, of the University, its buildings, University libraries, museums and equipments, and of any institutions maintained or recognised by the University and also of the research, teaching and other work conducted or done by the University, and to cause an inquiry to be made in respect of any matter connected with the University. The Chancellor shall in every case give notice to the University of his intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Chancellor shall communicate to the Executive Council of his views with reference to the results of such inspection or inquiry and may after ascertaining the opinion of the Executive Council thereon advise the University upon the action to be taken and fix a time limit for taking such action.

(3) The Executive Council shall report to the Chancellor the action, if any, which is proposed to be taken or has been taken upon the results of such inspection or inquiry. Such report shall be submitted within such time as the Chancellor may direct.

(4) Where the Executive Council does not take action to the satisfaction of the Chancellor within the time limit as may be fixed under sub-section (2), the Chancellor may, after considering any explanation furnished or representation made by the Executive Council, issue such directions as he may think fit and the Executive Council shall comply with such directions. In the event of the Executive Council not complying with such directions by the Chancellor, the Chancellor shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

(5) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

12. The Pro-Chancellor.- The Minister in charge of the Higher Education in the State of Karnataka shall be the Pro-Chancellor of the University.

13. The Vice Chancellor.- (1) The Vice Chancellor shall be a whole time Officer and be the Principal academic and executive officer of the University.

(2) He shall be a person of the highest level of competence, integrity, morals and institutional commitment. Besides, the Vice Chancellor shall be an eminent academician with specialization in Economics, Fiscal Management, Social Science, Mathematics, Statistics, Banking or other related subjects with a minimum teaching experience of twenty-five years out of which at least ten years as Professor as per University Grants Commission norms or in an equivalent position at a reputed research and development or administrative organization.

(3) The powers, functions, duties and responsibilities of the Vice Chancellor shall be as specified in the Schedule.

(4) The Vice Chancellor shall be appointed by the Chancellor as per the following procedure, namely:-

- (i) The State Government shall constitute a Search-cum-Selection Committee for the appointment of Vice Chancellor ordinarily three months before the expiry of the term of Office of the incumbent Vice Chancellor.

- (ii) The Search-cum-Selection Committee shall consist of five Members, each one being an eminent academician, not below the rank of a University Vice Chancellor or Vice Chancellor of an Institute of National Importance. One of these Members shall be nominated by the Chancellor, one by the University Grants Commission, two by the State Government and one by the Executive Council. The State Government shall appoint one of these Members as the Chairperson of the Search – cum - Selection Committee:

Provided that, the quorum for the meeting shall be three persons:

Provided further that, such of the Members nominated, who do not respond positively within one month of being communicated of their appointment, shall be automatically replaced by other nominations.

- (iii) The Additional Chief Secretary or Principal Secretary or Secretary to the Government, Higher Education Department or his nominee not below the rank of Deputy Secretary to the State Government shall be the Convener of the Search-cum-Selection Committee. The Convener shall assist the Search-cum-Selection Committee in its assignment and also place before it, an available database of all the eligible candidates after inviting applications for the same to the position of Vice Chancellor on the basis of nominations received from eminent persons and the panel of selected candidates shall be prepared by the Search-cum-Selection Committee from such database.

(5) No person presently connected with the affairs of the State Government or the University shall be nominated as a Member of the Search – cum - Selection Committee.

(6) The Search-cum-Selection Committee shall submit to the State Government, within two months from the date of its constitution a panel of three names of persons fulfilling the requirements under sub-section (2) and are eminent academicians from the field of Economics and/or Social Sciences. The panel of names shall be arranged in the alphabetical order. The State Government shall, keeping in view merit, equity and social justice, recommend one name from out of this panel to the Chancellor for appointment as Vice Chancellor:

Provided that, if the Chancellor is not satisfied with the name recommended by the State Government for reasons recorded, the Chancellor may call for reconsideration of the recommendation submitted. The State Government shall after due consideration, submit its final recommendation for appointment of the Vice Chancellor and the Chancellor shall appoint such person as the Vice Chancellor within thirty days of the submission of its recommendation:

Provided further that, the first Vice Chancellor of the University established under this Act shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

(7) A person to be appointed as Vice Chancellor shall have clear four years of tenure as Vice Chancellor and shall cease to hold the Office on attaining the age of Sixty Seven years.

(8) The Vice Chancellor shall, subject to the pleasure of the Chancellor and the State Government, hold the Office for a maximum period of four years. He shall not be eligible for re-appointment for a second term.

(9) The Vice Chancellor shall not be removed from his Office except by an order of the Chancellor on the grounds of willful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him on consideration of the Report of an Inquiry ordered by the Chancellor under sub-section (10).

(10) For the purpose of holding an Inquiry, the Chancellor shall appoint a person who is or has been a Judge of the High Court or the Supreme Court. The Inquiry Authority shall hold the inquiry after giving an opportunity to make representation by the Vice Chancellor and shall submit its findings and recommendations to the Chancellor. The Chancellor shall on consideration of the same take appropriate action in the matter including action in civil or criminal proceedings as may be required in his opinion.

(11) The emoluments and other conditions of service of the Vice Chancellor shall be as determined by the Chancellor subject to such conditions as laid down by the University Grants Commission from time to time:

Provided that, the emoluments of the Vice Chancellors in the State Universities shall have uniform structure.

(12) If a retired person is appointed as Vice Chancellor, the terms and conditions of service upon his appointment as Vice Chancellor including emoluments shall be as determined by the Chancellor.

(13) If a Professor in the service of a University is appointed as Vice Chancellor, he shall retain his lien in the post held earlier to the appointment.

14. Powers and functions of the Vice Chancellor.- (1) As the Principal Executive and Academic Officer of the University, the Vice Chancellor shall exercise general control over the affairs of the University. He shall exercise all the powers necessary for the maintenance of discipline in the University.

(2) The Vice-Chancellor shall be ex-officio Chairperson of the Executive Council, the Academic Council, the Finance Committee and also other Authorities or Bodies of the University as provided by the Schedule and the Statutes. He shall preside at the Convocation of the University in the absence of both the Chancellor and the Pro Chancellor. He shall also preside at the meetings of other Authorities or Bodies of the University, and shall be entitled to vote.

(3) He shall ensure that all the provisions of this Act and of the Statutes, the Ordinances, the Regulations and the Rules of the University are observed and shall have all the powers necessary for that purpose.

(4) He may either himself or through any Officer of the University authorized in writing by him convene the meetings of the Executive Council, the Academic Council, the Finance Committee and other Authorities or Bodies of the University where he is the Ex-officio Chairperson and shall perform all such acts as may be necessary to carry out and give effect to the decisions of these Authorities.

(5) In case of emergency which, in his opinion requires immediate action, the Vice Chancellor shall take such action as he deems necessary and shall at the earliest opportunity thereafter report the action taken to such Authority or Body which in the ordinary course would have dealt with the matter:

Provided that, if the action taken by the Vice Chancellor is not approved by the Authority or the Body concerned, he may refer the matter to the Chancellor, whose decision thereon shall be final:

Provided further that, any person in the service of the University affected by the decision of the Authority or the Body based on the Report of the Vice Chancellor under this sub-section may prefer an appeal to the Chancellor within thirty days from the date on which the decision was communicated to him and the decision of the Chancellor on such appeal shall be final:

Provided also that, the powers vested under this sub-section shall not be exercised to revise the pay scales of University employees if in the exercise of the powers under this sub-section Statutes or Regulations are framed, they shall be subject to the approval of the Chancellor under the relevant provisions of this Act and if Ordinances are made they shall be submitted to the approval of the Chancellor as may be required as per provisions in this Act.

(6) The Vice Chancellor shall exercise such other powers and perform such other duties and functions as may be provided by the Statutes, Ordinances and Regulations of the University.

15. Arrangement of Work during Vacancy in the Office of the Vice Chancellor.- During the temporary absence of the Vice Chancellor by reason of leave, illness or vacancy in the office of the Vice Chancellor remaining unfilled, the Chancellor in consultation with the State Government may designate the senior- most Professor of the University as the Vice Chancellor in-charge of the University, until permanent arrangements are made.

16. The Registrar.- (1) The Registrar shall be appointed by the State Government.

(2) A Person to be appointed as Registrar of the University shall ordinarily be a Professor in the University system having 25 years of total teaching experience of which a

minimum of 5 years as Selected Professor or a Person belonging to the cadre of IAS of KAS (Senior Scale).

(3) The term of Office of the person appointed as Registrar shall be limited to three years.

(4) The Registrar shall be the ex-officio Secretary of the Executive Council and the Academic Council. He shall be a member of the Finance Committee, the Faculty and shall be deemed to be a member of the other Authorities.

(5) It shall be the duty of the Registrar,-

- (i) to be the custodian of the records, the common seal and such other property of the University as the Vice Chancellor, or the Executive Council shall commit to his charge;
- (ii) to issue notices convening the meetings of the Executive Council, the Academic Council, the Faculties, the Boards of Studies, and of Authority or Body of the University concerned and to keep the minutes of all such meetings;
- (iii) to conduct the official correspondence of the Authorities or the Bodies of which he shall be the Secretary;
- (iv) to supply to the Chancellor and to the State Government copies of the Agenda of the meetings of the Authorities or the Bodies of the University concerned as soon as they are issued and the minutes of the meeting within a month of holding of the meeting;
- (v) keep the minutes of all meetings of the Executive Council, the Academic Council, the Finance Committee, the Faculties and any Board or Committee or Council appointed by the Authorities;
- (vi) call a meeting of the Executive Council forthwith in an emergency, when neither the Vice Chancellor nor the officer duly authorised is able to act and to take its directions for carrying on the work of the University;
- (vii) be directly responsible to the Vice Chancellor for the proper discharge of his duties and functions; and
- (viii) perform such other duties as may be assigned, from time to time, by the Executive Council or the Vice-Chancellor.

(6) The Registrar shall exercise such other powers and perform such other duties as may be provided by the Ordinances or Regulations and as may be allocated to him from time to time by the Vice Chancellor.

17. The Controller of Examinations.- (1) The Controller of Examinations shall be appointed for a tenure three years, by the State Government from among Assistant Professors having a doctor degree with a minimum teaching experience of seven years in the University system.

(2) The Controller of Examinations shall be a Member of the Academic Council of the University concerned. He may be an invitee at the Executive Council and the Finance Committee Meetings, whenever required.

(3) The Controller of Examination shall be in-charge of the conduct of examinations and all other matters incidental thereto and ancillary therewith and shall perform such other duties as may be provided by the Statutes or the Ordinances, or as may be allocated to him by the Vice Chancellor. The Controller of Examination may be assisted by one or more persons at the level of Deputy/Assistant Controller of Examinations, based on the size or range of activities of the University.

18. The Finance Officer.- (1) The Finance Officer shall be appointed by the State Government from among the Officers in the State Accounts Department.

(2) The tenure of appointment of the Finance Officer shall be limited to three years and the emoluments and other terms and conditions of appointment of the Finance Officer shall be as provided in the Statutes.

(3) The Finance Officer shall, subject to the control of the Finance Committee, exercise such powers and perform such duties and functions as may be prescribed by the Statutes, the Ordinances and the Regulations or as may be required from time to time by

the Vice Chancellor. He shall be the ex-officio Secretary of the Finance Committee and an Invitee at meetings of other Authorities or Bodies of the University as may be required.

(4) The Finance Officer may be assisted by one or more persons at the level of Deputy and Assistant Finance Officers, based on the size or range of activities of the University.

19. The Dean.- (1) There shall be a Dean for each Faculty of the University who shall be the Chief Academic Officer of the Faculty concerned.

(2) He shall be appointed by the Vice Chancellor from among the Professors in the University.

(3) The procedure for appointment of the Dean, his tenure of Office and his powers, functions, duties and responsibilities shall be as provided by the Statutes.

CHAPTER – IV AUTHORITIES OF THE UNIVERSITY

20. Authorities of the University.- The following Bodies shall be the Authorities of the University:-

- (1) The Executive Council.
- (2) The Academic Council.
- (3) The Board of Studies.
- (4) The Research Council.
- (5) The Finance Committee.
- (6) Such other Bodies as may be by Regulations be declared to be the Authorities of the University.

21. Executive Council.- There shall be the Executive Council of the University, which shall consist of the following members, namely:-

- (1) The Vice Chancellor shall be the Chairperson.
- (2) Five eminent persons nominated by the State Government representing Banking, Information Technology, Industry, Law and Capital Market sectors, of whom one shall belong to Scheduled Castes, one to Scheduled Tribes, one to OBCs or Minorities and two to general category. Among the above, one shall be a woman.
Provided that the Members nominated shall have a minimum qualification of Postgraduate in the discipline of Economics or any other Social Sciences or Degree in professional courses.
- (3) Two persons of whom one shall be a Member of the Legislative Assembly nominated by the speaker and one a Member of the Legislative Council, nominated by the Chairman of the Karnataka Legislative Council for a period of three years or until they continue to be the members of the respective Houses, whichever is earlier.
- (4) Three officials representing the State Government at the level of Additional Chief Secretary or Principal Secretary or Secretary from each of the Departments of Higher Education, Finance and Social Welfare or their nominees not below the rank of Deputy Secretary.
- (5) Vice Chairman or Executive Director of the Karnataka State Higher Education Council.
- (6) Dean of the Faculty nominated by the Vice Chancellor by rotation in order of seniority in the University.
- (7) Two Professors of the University nominated by the Vice Chancellor by rotation in order of seniority in the University for a period of one year each.
- (8) The Registrar shall be the Secretary.

22. Term of Office of Executive Council.- (1) Where a person has become a member of the Executive Council by reason of the Office or appointment he holds, his membership shall terminate when he ceases to hold that Office or appointment.

(2) A non-official member of the Executive Council shall cease to be a member if he resigns or becomes of unsound mind or becomes insolvent or is convicted of a criminal offence involving moral turpitude or if a member other than the Vice Chancellor, Dean or Professor accepts a full-time appointment in the University or if he fails to attend three consecutive meetings of the Executive Council without obtaining the leave of absence from the Chairperson of the Executive Council.

(3) Unless their membership of the Executive Council is previously terminated as provided in the above sub-clauses non-official members of the Executive Council shall relinquish their membership on the expiry of three years from the date on which they become members of the Executive Council but shall be eligible for re-nomination or re-appointment, as the case may be.

(4) A non-official member of the Executive Council other than an ex-officio member may resign his Office by a letter addressed to the Chairperson of the Executive Council and such resignation shall take effect as soon as it has been accepted by the Chairperson.

(5) Any vacancy in the Executive Council shall be filled either by appointment or nomination, as the case may be, by the respective Authority entitled to make the same and on the expiry of the period of the vacancy such appointment or nomination shall cease to be effective.

23. Powers and Functions of the Executive Council.- (1) The Executive Council shall be the Chief Executive Body of the University. The Executive Council shall have the powers to manage the affairs of the University and be responsible for the orderly functioning of the University.

(2) Without prejudice to the generally of the foregoing, the Executive Council shall have the following powers, functions and duties, namely:-

(i) to receive, acquire, hold, control, administer, manage and regulate the funds and properties of the University and for that purpose appoint such agents as it may deem necessary and proper.

(ii) to cause to be maintained proper record of the properties and the funds of the University and consider its annual accounts and audit report for the past year and its budget estimates for the next year, as put up by the Finance Committee before making recommendations on them to the State Government:

Provided that, the Executive Council shall cause to adopt the Public Finance Management System (PFMS) as may be directed by the State Government within one year from the date of coming into force of this Act.

(iii) to enter into, vary, and cancel contracts on behalf of the University.

(iv) to administer and control the colleges, hostels, libraries, laboratories, museums and other institutions established or maintained by the University.

(v) to recognize, regulate, supervise and control the residence and discipline of students of the University within the campus or its annexes and elsewhere to promote their health and wellbeing.

(vi) to create teaching and academic posts, such as, Professors including Honorary or emeritus or adjunct Professors, Associate Professors, Assistant Professors and any other posts of the University, to determine the number of such posts, to prescribe their duties and conditions of service and take appropriate steps to recruit them as and when necessary, based on the recommendation of the Academic Council and as may be prescribed by the Statutes, the Ordinances and the Regulations.

(vii) to create administrative, ministerial, other necessary posts and to make appointments thereto in the manner as may be prescribed by the Statutes, the Ordinances and the Regulations, subject to the approval of the State Government.

- (viii) to institute fellowships, travelling fellowships, scholarships, studentships, exhibitions, medals and prizes on the recommendations of the Academic Council;
- (ix) To regulate and enforce discipline among all categories of faculty, staff and students within and outside its campuses, as prescribed by the Statutes, the Ordinances and the Regulations.
- (x) to lay down and revise from time to time, the fee structure in respect of tuition, research, examination, inspection and others, as may be prescribed by the Ordinances and the Regulations.
- (xi) to conduct examinations, as may be prescribed by the Ordinances and the Regulations.
- (xii) to appoint, subject to the provisions of the Ordinances and the Regulations examiners and moderators and if necessary to change or to remove them and also to fix their fees, emoluments and travelling and other allowances.
- (xiii) to consider the recommendations of the Academic Council to confer the honorary degrees, titles or other academic distinctions and forward its decision to the Chancellor
- (xiv) to constitute, administer, maintain and regulate the working of the Centres for Students' Training and Placement, Publications and Information, Sponsored Research and Consultancy, Intellectual Property Rights, Continuing Education and such other innovative activities.
- (xv) to delegate such of its powers, functions and duties to the Vice Chancellor as may be prescribed by the Statutes, the Ordinances and the Regulations.
- (xvi) to select a common seal for the University and to provide for its custody and use.
- (xvii) to arrange for the conduct of litigation by or against the University.
- (xviii) to frame, enact, amend or repeal the Statutes, the Ordinances and the Regulations.

(3) To exercise such other powers and perform such other functions and duties as may be conferred or imposed upon it by this Act, the Schedule, the Statutes, the Ordinances and the Regulations:

Provided that, nothing contained in sub-section (2) shall be deemed to confer on the Executive Council the power to revise the pay-scales of any of the employees or to grant any allowances or emoluments to them.

24. Meetings of the Executive Council.- (1) The Executive Council shall meet at least four times in a year with not less than fifteen days' notice given in each case. The period between two consecutive meetings shall not normally exceed fifteen weeks.

(2) Six members of the Executive Council shall constitute a quorum at any meeting thereof.

(3) In case of difference of opinion among the members, the opinion of the majority shall prevail.

(4) Each member of the Executive Council shall have one vote and if there shall be equality of votes on any question to be determined by the Executive Council, the Chairperson of the Executive Council, or as the case may be, the member presiding over that meeting shall, in addition, have a casting vote.

(5) Every meeting of the Executive Council shall be presided over by the Vice Chancellor and in his absence by a member chosen by the members present to preside on the occasion.

(6) If urgent action by the Executive Council becomes necessary, the Vice Chancellor may permit the business to be transacted by circulation of papers to the members of the Executive Council. The action proposed to be taken shall not be taken unless agreed to by a majority of members of the Executive Council. The action so taken shall be forthwith intimated to all the members of the Executive Council. These papers shall be placed before the next meeting of the Executive Council for confirmation.

25. The Academic Council.- (1) The Academic Council shall be the Principal Academic Body of the University and it shall have the following composition, namely:-

- | | | |
|-----|--|---------------|
| (a) | the Vice Chancellor | - Chairperson |
| (b) | the Additional Chief Secretary or Principal Secretary or Secretary to the State Government, Higher Education Department or his nominee not below the rank of Deputy Secretary | - Member |
| (c) | two eminent and experienced persons holding the Doctoral Degree belonging to Research and Development, Industry, Commerce, Banking nominated by the Chancellor for a term of three years | - Members |
| (d) | five persons nominated by the State Government, out of whom two shall be Retired Vice Chancellors/ Professors and three persons shall be holding the Doctoral Degree and belonging to Research and Development, Industry, Banking. Out of these one shall belong to the Scheduled Castes / the Scheduled Tribes, one to the Other Backward Classes/ the Minorities and the remaining three to the General Category of whom at least one shall be a woman | - Members |
| (e) | the Dean(s) of the University | - Member |
| (f) | two Professors of the University nominated by the Vice Chancellor by rotation in the order of seniority, each for a term of one year, of whom one shall preferably be a woman;
Provided that, no person who is in the present employment of the University in whatever capacity shall be eligible for nomination under clause (c) and (d) of this Section. | - Members |
| (g) | the University Librarian | - Member |
| (h) | the Director of Students' Welfare | - Member |
| (i) | the Director of Training and Placement Centre | - Member |
| (j) | the Director of Physical Education | - Member |
| (k) | the Controller of Examinations | - Member |
| (l) | the Registrar | - Secretary |
| (m) | the Finance Officer | - Invitee |

(2) The Academic Council shall ordinarily meet three times during an academic year and that the period between two consecutive meetings shall not exceed twenty weeks:

Provided that, the Vice Chancellor may constitute an ad-hoc Committee for any of the emergent issues to be decided on behalf of Academic Council:

Provided further that the Minutes of such Meetings of the ad-hoc Committee including the decisions taken are put up at the next immediate Meeting of the Academic Council for ratification.

(3) The Vice Chancellor may convene Special Meeting of the Academic Council in the case of urgency.

(4) The Statutes may provide for the rules and procedure for holding the Meetings of the Academic Council and the ad-hoc Committee.

(5) The Chancellor or the State Government may, by order, direct the University to hold the meetings of the Academic Council to discuss such terms of reference as may be specified and the Vice Chancellor shall comply with such directions.

26. Powers of the Academic Council.- (1) The Academic Council shall have the control and general regulation of, and be responsible for the maintenance of standards of instruction, education and examination of the University. It shall also be responsible to generally advise the University on all academic matters.

(2) Without prejudice to the generality of the foregoing and subject to such conditions as may be specified by or under the provisions of this Act, the Academic Council shall exercise the following powers, functions and duties, namely:-

- (a) to make proposal for the issue of Ordinances relating to academic matters;
- (b) to make regulations regarding the courses of study, grant of exemptions from approved courses, scheme of examinations including the conditions on which the students shall be admitted to them, equivalence of examinations, declaration of the results of examinations and the award of degrees, diplomas, certificates or other academic distinctions, in so far as they are not covered by the Ordinances;
- (c) to establish and maintain departments of research and specialized studies;
- (d) to arrange for coordination of studies and of the teaching-learning process in colleges and in recognized institutions;
- (e) to formulate schemes for promoting research and other specialized studies and activities within the University, its affiliated colleges and recognized institutions and make suitable provision to undertake this and also to disseminate the results thereof;
- (f) to make proposals for allocating subjects to the Faculties and to assign its own members to the Faculties;
- (g) to make proposals for the institution of posts of Professor, Associate Professor, Assistant Professor or Tutor and other teachers required by the University and for prescribing the duties of such posts;
- (h) to make proposals for the institution of and award of fellowships, travelling fellowships, scholarships, studentships or exhibitions;
- (i) to review from time to time, the broad academic policies and programmes of the University and to suggest measures for improving and developing them further;
- (j) to amend or repeal any Regulation; and
- (k) to nominate members to the various Authorities of the University; and to exercise such other powers and perform such other functions and duties as may be conferred or imposed on it by this Act, the Statutes, Ordinances or Regulations made there under.

27. The Finance Committee.- (1) *The Finance Committee of the University shall have the following composition, namely:-*

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|---|---------------|
| (a) The Vice Chancellor | - Chairperson |
| (b) The Additional Chief Secretary or Principal Secretary or Secretary to the State Government, Finance Department or his nominee not below the rank of Deputy Secretary | - Member |
| (c) The Additional Chief Secretary or Principal Secretary or Secretary to the State Government, Higher Education Department or his nominee not below the rank of Deputy Secretary | - Member |
| (d) One expert in University finance or accounting service nominated by the Chancellor from a panel put up by the Vice Chancellor | - Member |
| (e) One Member of the Executive Council nominated by the Vice Chancellor | - Member |
| (f) The Registrar | - Member |
| (g) The Finance Officer | - Secretary. |

(2) The Finance Committee shall be responsible for maintaining financial health and discipline of the University at all times.

(3) The Finance Committee shall meet at least four times during an academic year, so that the period between two consecutive meetings shall not exceed fifteen weeks.

(4) The Finance Committee shall have the following powers, functions and duties, namely:-

- (a) to scrutinize the annual budget estimates and the annual accounts of the University, review the yearly audit reports and make recommendations thereon;

- (b) to scrutinize all proposals of the University involving expenditure in excess of budgetary provision; for which no provision is made in the budget, including creation, up-gradation and abolition of posts in the University and make recommendations thereon;
- (c) to plan practical and implementable strategies for mobilizing funds for the University and also make proper plans for investment of excess funds at the disposal of the University and make recommendations thereon;
- (d) to scrutinize and approve all expenditures proposed to be incurred by the University ensuring also thereby that they are in keeping with the Rules prescribed under the Karnataka Transparency in Public Procurement Act, 1999 (Karnataka Act 29 of 2000);
- (e) such other functions as may be prescribed by the Statutes:

Provided that, the above recommendations are placed at the meetings of the Executive Council for its consideration;

(5) Notwithstanding anything contained in sub-section (2), the Vice Chancellor may in case of urgency and for reasons to be recorded in writing, incur without the approval of the Finance Committee, any expenditure up to a limit as specified in the Statutes in any one case for which no provision is made in the budget or which is in excess of the provisions made in the budget:

Provided that, such expenditure shall be placed before the Finance Committee for ratification at its immediate next meeting:

Provided further that, if the incurring of expenditure by the Vice Chancellor is not satisfactory the Finance Committee may refer the matter to the Chancellor whose decision shall be final.

28. The Infrastructure Development and Purchase Committee:- (1) Infrastructure Development and Purchase Committee be constituted to carry out minor and major infrastructure development/ maintenance and to approve purchases/ maintenance activities (Purchase of vehicles, gadgets, articles, furniture or any other maintenance items.) of the University efficiently subject to such rules made by the State Government in a time bound manner.

(2) The Infrastructure Development and Purchase Committee shall consist of the following members namely:-

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|-----|---|---|-------------|
| (a) | the Vice-Chancellor | - | Chairperson |
| (b) | the Principal Secretary to the Department of Higher Education or his nominee | - | Member |
| (c) | chief Engineer of the Public Works Department in charge of the region in which the University is situated, or his nominee not below the rank of Executive Engineer from that region | - | Member |
| (d) | one eminent Civil Engineer, nominated by the State Government from the private sector | - | Member |
| (e) | the Chief Architect of the State or his nominee | - | Member |
| (f) | one eminent Architect, nominated by the State Government from the private sector | - | Member |
| (g) | the Registrar | - | Member |
| (h) | the Finance Officer | - | Member |
| (i) | the University Engineer | - | Secretary |

(3) All the Members of the Committee, other than ex-officio Members shall hold Office for a term of three years and shall not be eligible for membership for a second term.

(4) The rules and procedure for the functioning of the Infrastructure Development and Purchase Committee shall be as prescribed by rules by the State Government (buildings, roads or any other infrastructure undertaken in the University the estimate shall be prepared as per State Government PWD SR prevailing rates).

(5) The Committee shall be governed by the Karnataka Transparency in Public Procurement Act, 1999 (Karnataka Act 29 of 2000) and Rules made in this behalf by the State Government from time to time.

29. Other Boards, Committees and Councils.- The University may establish such other Boards, Committees and Councils as may be specified in the Schedule.

CHAPTER – V

STATUTES, ORDINANCES, REGULATIONS AND RULES

30. The Statutes.- (1) *Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters relating to a University, namely:-*

- (i) the constitution, powers, functions and duties of the Authorities of the University and such other Bodies as may be declared to be Authorities of the University from time to time;
- (ii) the appointment, continuance in Office or withdrawal or removal of members of the said Authorities or Bodies, including the continuance in Office of the first members and the filling of vacancies of members and all other matters relating to those Authorities or Bodies of which it may be necessary or desirable to provide;
- (iii) the conferment of honorary degrees;
- (iv) holding of convocations for conferring degrees and diplomas and issue of degree certificates in case of urgency before convocation;
- (v) the withdrawal of degree, diploma, certificate and other academic distinctions;
- (vi) the establishment, maintenance and abolition of Faculties, Departments, Hostels;
- (vii) the institution of fellowships, scholarships, studentships, exhibitions, medals and prizes;
- (viii) the institution, suspension or abolition of posts of Professors including Honorary or Emeritus or Adjunct Professors, Associate Professors, Assistant Professors, Tutors and other teaching posts, ministerial and non-teaching posts of University;
- (ix) the method of recruitment of teachers in the University:
 Provided that, the scales of pay of the employees excluding those who are drawing University Grants Commission scales of pay shall be commensurate with the scales of pay applicable to State Government employees;
- (x) the acceptance and management of bequests, donations and endowments;
- (xi) the regulation of admissions, fee structure in the University and for admissions to the examinations, degrees and diplomas of the University;
- (xii) Fees to be charged for the services rendered by the University.
- (xiii) the methodology of administering sponsored research, consultancy, patents and intellectual property rights, continuing education and other extension services in the University;
- (xiv) the conditions of service including determination of Seniority of the employees of University, including the emoluments; and
- (xv) all other matters which by this Act are to be or may be provided for by the Statutes.

(2) The Statutes shall come into force only from the date of their assent to by the Chancellor or on such other date as the Chancellor may direct.

(3) The Statutes governing the conditions of service of employees including the emoluments shall be in conformity with the policy of the State Government.

31. Making of the Statutes and their Enactment.- (1) The Executive Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes referred to above:

Provided that, the Executive Council shall not make, amend or repeal any Statute affecting the status, powers or constitution of any Authority of the University until such Authority has been given an opportunity of expressing an opinion in writing on the proposed changes, and any opinion so expressed shall be considered by the Executive Council.

(2) The Executive Council may take up for consideration the draft of a Statute either on its own motion or on a proposal made by the Academic Council. When the draft is not proposed by the Academic Council, the Executive Council shall obtain the opinion of the Academic Council thereon before considering the same.

(3) The Executive Council shall obtain the opinion of the Finance Committee in respect of such of the Statutes involving financial implications.

(4) The Executive Council, if it thinks necessary, may also obtain the opinion of any Officer, Authority or Body of the University in regard to the draft of the Statute before taking it up for consideration.

(5) Every new Statute or addition to the Statutes or any amendment or repeal of a Statute shall be submitted by the Executive Council to the Chancellor for assent, who may assent thereto or withhold assent or remit it to the Executive Council for reconsideration within two months.

(6) The Statute shall have no validity unless it has been given assent by the Chancellor.

32. The Ordinances.- (1) *Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:-*

- (a) the admission of students in the University,
- (b) the courses of study for all degrees, diplomas and certificates of the University;
- (c) the introduction of semester scheme, choice-based-credit-system modern grading practices and other innovations in evaluating students' performance
- (d) the degrees, diplomas and certificates and other requirements for the same and the measures to be taken relating to the granting and obtaining the same;
- (e) the conditions relating to the award of fellowships, scholarships, studentships, exhibitions, medals and prizes;
- (f) the conduct of examinations, including the terms of Office and the duties of examining bodies, examiners and moderators;
- (g) the conditions of residence of the students of the University;
- (h) the special arrangements, if any which may be made for the residence, discipline and teaching of women and persons with disability and prescribing for them special course of study where necessary;
- (j) the conditions for recognition of hostels not maintained by the University;
- (k) the health and discipline of, and disciplinary proceedings against, students in the University; and
- (l) all other matters which by this Act or by the Statutes are to be or may be provided for by the Ordinances.

(2) No Ordinance shall be made for amending any of the Regulations or the Statutes in force.

33. Procedure for making of the Ordinances.- (1) *The Ordinances may be made by the Executive Council in the manner hereinafter provided.*

(2) In making the Ordinances, the Executive Council shall consult,-

- (i) the Boards of Studies concerned, when such Ordinances affect the duties of examiners; and
- (ii) the Academic Council, when such Ordinances affect the courses of study, semester scheme or credit system, conduct or the standard of examinations or the conditions of residence of students.

(3) The Executive Council shall not have power to amend the draft of any Ordinance proposed by the Academic Council, but it may reject the proposal or return the draft to the Academic Council for reconsideration, either in whole or in part together with such amendments as the Executive Council may suggest.

(4) All Ordinances made by the Executive Council shall have effect from such date as it may direct. All Ordinances shall come into force only prospectively:

Provided that, in the case of an Ordinance containing a proposal which has financial implications the University shall obtain the approval of the Chancellor.

(5) Where the Executive Council has rejected the draft of an Ordinance proposed by the Academic Council, the Academic Council may appeal to the Chancellor.

(6) The Chancellor may, after obtaining the comments of the Executive Council, either reject the appeal or approve the Ordinance as proposed by the Academic Council. Thereupon the Ordinance shall have effect as if made by the Executive Council.

(7) The first Ordinances shall be made by the Vice chancellor with the previous approval of the Executive Council and the Ordinance so made may also be amended, repealed or added at any time by the Executive Council in the manner provided for in the Statutes.

34. The Regulations.- (1) *The Academic Council may make the Regulations consistent with this Act, the Statutes and the Ordinances providing for exercising all or any of the powers enumerated in this Act and particularly for the following matters, namely:-*

- (i) The admission of students to the University;
- (ii) The recognition of examinations and degrees of other Universities as equivalent to the examinations and degrees of the University;
- (iii) The University courses and examinations and conditions on which students of the University shall be admitted to examinations or degrees, diplomas and other certificates of the University; and
- (iv) The grant of exemptions.

(2) All Regulations made by the University shall be in conformity with the directions issued by the National Regulatory Bodies concerned. Further they shall not be contrary to the orders issued by the State Government and the Statutes approved by the Chancellor.

(3) Every Regulation shall come into force with immediate effect after the approval by the Executive Council.

35. Power to make the rules.- (1) The State Government may, by notification and after previous publication make rules for carrying out all or any of the purposes of this Act.

(2) Every rule made under this Act shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Rule or both the Houses agree that the Rule should not be made, the Rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Rule.

36. Action not invalidated merely on the grounds of defect in constitution, vacancy and other.- (1) Notwithstanding that the Executive Council, the Academic Council or any other Authority or Body of the University is not duly constituted or there is a defect in its constitution or reconstitution at any time and notwithstanding that there is a vacancy in the membership of any such Authority or Body no act or rule or proceedings of such authority or body shall be invalidated on any such ground or grounds.

(2) No resolution of any authority or body of the University shall be deemed to be invalid on account of any irregularity in the service of notice upon any member provided that the proceedings of such Authority or body were not prejudicially affected by such irregularity.

CHAPTER – VI FINANCE AND ACCOUNTS

37. University Funds.- (1) The amounts received from any of the following sources shall form part of the University Fund,-

- (i) any contribution or grant made by the University Grants Commission or the Central Government;
- (ii) any contribution or grant made by the State Government;
- (iii) any bequests, donations, endowments or other grants made by private individuals or institutions;
- (iv) the income received by the University from fees and charges;
- (v) any contribution or bequests from the Industries, traders or entrepreneurs;
- (vi) any contribution or endowments from foreign Governments or any foreign Institutions or companies subject to any law for the time being in force; and
- (vii) the amounts received from any other source.

(2) The said fund shall be kept in a Scheduled Bank as defined in the Reserve Bank of India Act, 1934, or in a corresponding new bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 as may be decided by the Executive Council.

(3) The funds and income of the University shall be solely utilized for achievement of the objects of the University and no payment shall be made to the trustee or members by way of profit, interest or dividends etc.

(4) The said Fund may be employed for any of the purposes of the University in the manner provided by the Statutes.

38. Dissolution or winding up of the university.- In the event of dissolution or winding up of the University, the assets remaining as on the date of dissolution shall under no circumstances be distributed among the members of the Executive Council or Finance Committee, but the same shall be transferred to another University whose objects are similar to that of this University.

39. Annual Accounts and Audit.- (1) The Annual Accounts of the University shall be prepared under the direction of the Executive Council.

(2) The Annual Accounts so prepared shall be considered by the Finance Committee at its next earliest meeting. The Finance Committee may pass a resolution with reference thereto and communicate the same to the Executive Council. The Executive Council shall consider the suggestions made by the Finance Committee and take such action thereon as it thinks fit and shall inform the Finance Committee at its next meeting the action taken by it or the reasons for not taking action.

(3) The Annual Accounts of the University shall be audited by the Controller of State Accounts once in a year, preferably in the month of April.

(4) The Annual Accounts so audited shall be placed before the Finance Committee and the Executive Council along with audit report and thereafter transmitted to the State

Government with comments before the end of September in each year. The State Government shall lay the same before both the Houses of the State Legislature at their next earliest Session.

40. Financial Estimates.- (1) The Executive Council shall prepare with the assistance of the Finance Officer before such date as may be prescribed by the Statutes, the financial or budget estimates for the ensuing year and get them scrutinized by the Finance Committee and place the same before the Executive Council.

(2) The Executive Council may, in cases where expenditure in excess of the amount provided in the budget is to be incurred or in cases of urgency, for reasons to be recorded in writing, incur the expenditure subject to such restrictions and conditions as may be specified in the Statutes. Where no provision has been made in the Budget in respect of such excess expenditure, a report shall be made to the Finance Committee for its consideration and advice at its next meeting.

(3) The Budget Estimates of the University shall be prepared keeping in view the anticipated grants from the State Government and all other sources including the mobilization of its resources. However, supplementary Budget Estimates may be placed before the Executive Council in October every year in anticipation of any additional grants; but, no expenditure on this part shall be incurred unless such additional grants are received.

(4) The University shall, without the prior approval of the State Government, not divert for other purposes earmarked funds or revise the scales of pay of its staff or implement any scheme which involves any matching contribution from the State Government or a scheme which imposes a recurring liability on the State Government after the assistance from the sponsoring authorities ceases:

Provided that, no prior approval is necessary where a scheme or a programme which imposes a recurring liability on the University, but funded by the University Grants Certificate, or the Central Government is met out of the interest derivable from a corpus or contribution or donation or endowment instituted by private sector or industry or individual or institutions and such a recurring liability does not cast any burden on the State Government and the entire expenditure in that respect is met out of the University funds.

41. Powers of Government to direct Audit.- (1) The State Government shall have the power to direct, whenever deemed necessary, an Audit of the Accounts of the University, by such auditors as it may specify.

(2) Whenever the Accounts of the University are audited by the Accountant General and the report thereof with observations or in respect of the items held for want of clarifications are made available to the University for further comments or remarks, the University shall within thirty days from the date of receipt of such report, furnish its comments or remarks to the Accountant General through the State Government.

42. Annual Report.- (1) The Executive Council shall prepare the Annual Report containing all the particulars highlighting the activities of the University, its targets and achievements concerning each financial year and submit the same to the Academic Council before 30th of June of every year. The Academic Council may pass resolutions thereon and forward the same to the Executive Council. The Executive Council shall then take action in accordance therewith. The action taken thereon shall be intimated to the Academic Council at its next meeting. The Annual Report shall also be uploaded on the University Website regularly.

(2) Copies of the Annual Report incorporating the resolutions of the Academic Council and a report of the actions taken by the Executive Council of the University shall be forwarded to the State Government before 30th of September every year. The State Government shall lay the same before both the Houses of the State legislature at their next sessions.

CHAPTER - VII
MISCELLANEOUS AND TRANSITORY PROVISIONS

43. Execution of Purchases.- All purchases relating to the management and administration of the University shall be governed by the Karnataka Transparency in Public Procurement Act, 1999 (Karnataka Act 29 of 2000).

44. Transitory Provisions.- Notwithstanding anything contained in this Act and the Statutes,-

- (i) the first Vice Chancellor shall be appointed by the Government in such manner and on such conditions as may be deemed fit;
- (ii) the first Registrar, the first Controller of Examination and the first Finance Officer shall be appointed by the Government;
- (iv) on the commencement of this Act, all the teaching activities, human resources, assets and liabilities of the Society shall stand transferred, made over to the University constituted under this Act; and
- (v) the Statutes, the Ordinances and the Regulations, the Vice Chancellor may, with the previous approval of the Chancellor and subject to the availability of funds, discharge all or any of the functions of the University for the purpose of carrying out the provisions of this Act, the Statutes, the Ordinances and the Regulations and for that purpose may exercise any powers or perform any duties, which by this Act, the Statutes, the Ordinances and the Regulations are to be exercised or performed by any Authority of the University until such Authority comes into existence as provided by this Act, the Statutes, the Ordinances and the Regulations.

45. Authorities and Officers of the University and other matters.- The Authorities of the University and their composition, powers, functions and other matters relating to them, the Officers of the University and their appointment, powers, functions and other matters relating to them and all other matters relating to the finances, powers, teaching, administration and management of the affairs of the University shall, subject to the provisions of this Act be as specified in the Schedule or as may be provided by the Statutes, the Ordinances and the Regulations.

46. Indemnity.- No suit, prosecution or other legal proceedings shall lie against and no damages shall be claimed from, the University, the Vice Chancellor, the Authorities or other Officers of the University or any other person in respect of anything which is in good faith done or purporting to have been done in pursuance of this Act or any of the Statutes, the Ordinances or the Regulations made there under.

47. Power to amend Schedule.- (1) The Executive Council may with the prior approval of the Chancellor and the State Government by notification amend the Schedule.

(2) A copy of every notification made under sub-section (a) shall be laid before each House of the State Legislature, as soon as may be, after it is made.

48. Removal of difficulties at the Commencement.- (1) If any difficulty arises as to the first constitution or reconstitution of any Authority of the University or giving effect to the provisions of this Act, the State Government may by notification, make such provision not inconsistent with the provisions of this Act as may appear to it to be necessary or expedient for removing the difficulty:

Provided, that no such notification shall be issued after the expiry of five years from the date of commencement of this Act.

(2) Every notification issued under sub-section (1) shall be laid as soon as may be after it is issued, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two or more sessions, and if before the expiry of the said period, either House of the State Legislature makes any modifications in any notification or directs that any notification shall not have effect and if the modification or direction is agreed to by the other House, such notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

SCHEDULE
(See Section 29)

1. Constitution of Standing Committees and appointment of Ad-hoc Committees.- (1) Subject to the provisions of this Act, the Statutes, the Ordinances and the Regulations made in this behalf, the Executive Council may, by resolution, constitute such Standing Committees or appoint Ad-hoc Committees for such purposes and with such powers as the Executive Council may think fit for exercising any power or discharging any function of the University or for enquiring into, reporting or advising upon any matter relating to the University.

(2) The Executive Council may co-opt such persons to a Standing Committee or an Ad-hoc Committee as it considers suitable and may permit them to attend the meetings of the Executive Council as invitees.

2. The Selection Committee.- (1) The Executive Council shall constitute the Selection Committee for making recommendations to the Executive Council for appointment to the posts of Professors, Associate Professors, Assistant Professors, Tutors and other teachers in the University.

(2) The Selection Committee shall consist of the following members, namely:-

- | | | |
|---|---|-------------|
| (a) the Vice Chancellor | - | Chairperson |
| (b) the Dean(s) of the Faculty | - | Members |
| (c) the Professor of the subject concerned or any Professor nominated by the Vice Chancellor if not available within the University | - | Member |
| (d) three subject experts from outside the University nominated by the Chancellor in consultation with the Vice-Chancellor from amongst a panel of names recommended by the Academic Council. | - | Members |

(4) The meetings of the selection committee shall be convened by the Registrar whenever necessary.

3. The Research Council.- (1) The Research Council shall be the Principal Research Body of the University and it shall have the following composition, namely:-

- | | | |
|---|---|-------------------|
| (a) the Vice Chancellor | - | Chairperson |
| (b) the Director, Economics & Statistics Department of the State Government, Director, Indian Statistical Institute, Director, Indian Institute of Management | - | ex-officio Member |
| (c) Three eminent experts/researchers from among Economists, Social Scientists and related areas nominated by the Vice Chancellor | - | Member |
| (d) the Deans of Faculties | - | Member |
| (e) three Professors/Associate Professors nominated by the | - | Member |

- Vice Chancellor based on their research contributions
- (f) the Director of Sponsored Research and Consultancy - Member
 - (g) the Registrar - Secretary
 - (h) the Controller of Examinations and the Finance Officer - Invitees
- may be invitees at meetings of the Research Council

(2) The Research Council shall ordinarily meet three times during an academic year and that the period between two consecutive meetings shall not exceed twenty weeks.

(3) The Vice Chancellor may convene Special Meeting of the Research Council in the case of urgency.

4. Powers and Functions of the Research Council.- (1) Subject to the provisions of this Act, the Statutes, the Ordinances and the Regulations, have powers of control and general regulation of, and be responsible for, the maintenance of quality and standard of research work and contributions at the University.

(2) The Research Council shall have the right to advise the Executive Council on all matters connected with the research work and contributions of the University.

(3) The constitution, tenure, powers, functions, duties and responsibilities of the Research Council shall be as specified in the Schedule.

(4) The functions of the Research Council shall include, but not limited to the following areas,-

- (i) identify priority areas of research based on the review of national and cross-country experiences and interactions with eminent public and private institutions and agencies operating in the areas of social sciences and economics in particular;
- (ii) formulate broad guidelines for the on-going and proposed research programmes and activities at the University and provide suitable advice and guidance for their improvement;
- (iii) help in developing close relationship and synergy between national/international project-funding Agencies and the University in mobilizing additional resources; and
- (iv) enabling the University in evolving a long-term research policy and strategy for becoming a leading centre in economics education, research, consultancy and extension services.

(5) The Statutes may provide for the rules and procedure for holding the meetings of the Research Council.

(6) The Chancellor or the State Government may, by order, direct the University to hold the meetings of the Research Council to discuss such terms of reference as may be specified and the Vice Chancellor shall comply with such directions.

5. The Boards of Studies.- (1) There shall be a Board of Studies for every subject or a group of subjects as may be prescribed by the Regulations:

Provided that, the Executive Council may constitute a separate Board of Inter-disciplinary Studies, as and when necessary.

(2) The Board of Studies of the University shall have the following composition, namely:-

- (a) dean of the Faculty concerned - Chairperson
- (b) five among the Professors and Associate Professors of the University nominated by the Vice Chancellor for a period of two years - Member
- (c) two Assistant Professors of the Department by rotation based on seniority nominated by the Vice Chancellor for - Member

- a period of two years
- | | | | |
|-----|--|---|-----------|
| (d) | three experts from outside the University nominated by the Vice Chancellor for a period of two years | - | Member |
| (e) | two Invitees for the concerned papers / subjects nominated by the Vice Chancellor | - | Invitee |
| (f) | The Deputy/Assistant Registrar | - | Secretary |

- (4) The powers and functions of the Boards of Studies and the frequency of meetings shall be as prescribed by the Ordinances and the Regulations.

6. Delegation of powers by the Executive Council.-The Executive Council may, by resolution, delegate to the Vice Chancellor or to a Committee, such of its powers as it may deem fit subject to the condition that the action taken by the Vice Chancellor or such Committee in the exercise of the powers so delegated shall be reported at the next meeting of the Executive Council

7. Other Officers and Employees.- Subject to the Statutes, the Ordinances and the Regulations made for the purpose every other officer or employee of the University shall be appointed under a written contract setting out the conditions of service as prescribed by the Regulations which shall be lodged with the University and a copy thereof furnished to the officer or the employee concerned.

8. Provident Fund, Gratuity, Pension and any other benefits Scheme.- All the permanent employees of the University shall be entitled to the benefits of the provident fund and gratuity in accordance with such Statutes, Ordinances and Regulations as may be framed in that behalf by the Executive Council.

9. Residence of Students.- Every student of the University shall reside in a hostel maintained or recognised by the University or under such conditions as may be prescribed by the Ordinances and the Regulations.

10. Withdrawal of Degrees or Diplomas.- (1) The Executive Council, may, on the recommendation of the Academic Council decide to withdraw any distinction, degree, diploma or privilege conferred on or granted to any person by a resolution passed by a majority of not less than two thirds of the members of the Executive Council present and voting at the meeting, if such person has been convicted by a Court of Law for an offence, which in the opinion of the Executive Council involves moral turpitude or if he has been found guilty of gross misconduct.

(2) The Resolution passed by the Executive Council shall have to be approved by the Chancellor before any action is taken on this matter.

(3) No action under this rule shall be taken against any person unless he has been given an opportunity to show cause against the action proposed to be taken.

(4) A copy of the Resolution passed by the Executive Council along with the endorsement of the Chancellor shall be immediately sent to the person concerned.

11. Discipline.- (1) The final authority responsible for the maintenance of discipline among the students of the University shall be the Vice Chancellor. His directions in that behalf shall be carried out by the Heads of the Departments and of the Hostels.

(2) Notwithstanding anything contained in sub-clause (1) the punishment of debarring a student from the examination or rustication from the University or a hostel, shall on the report of the Vice Chancellor be considered and imposed by the Executive Council:

Provided that no such punishment shall be imposed without giving to the student concerned a reasonable opportunity to show cause against the action proposed to be taken against him.

12. Sponsored Schemes.- Whenever the University receives funds from any Government, the University Grants Commission or other Agencies sponsoring a scheme to be executed by the University, notwithstanding anything in this Act, the Statutes, the Ordinances and the Regulations,-

- (i) the amount received shall be kept by the University separately from the University Fund and utilized only for the purpose of the scheme; and
- (ii) the staff required to execute the scheme shall be recruited and expenditure incurred on the work to be done in the scheme in accordance with the terms and conditions stipulated by the sponsoring organisation.

13. Teaching and Research in the University.- (1) all recognized teaching in connection with the degrees, diplomas and certificates of the University shall be conducted, under the control of the Academic Council, by the teachers of the University, in accordance with the syllabus prescribed by the Ordinances and the Regulations;

(2) the courses and curricula and the Authorities responsible for organising such teaching shall be as prescribed by the Ordinances and the Regulations; and

(3) the teachers in the University shall conduct and guide research with or without funding from the University and other Agencies so as to keep abreast of the emerging knowledge development.

By Order and in the name of the Governor of
Karnataka

K DWARAKNATH BABU
Secretary to Government,
Department of Parliamentary Affairs.

KARNATAKA ACT NO. 05 OF 2021
THE BENGALURU DR.B.R. AMBEDKAR SCHOOL OF ECONOMICS
UNIVERSITY (AMENDMENT) ACT, 2021

Sections:

1. [Short title and commencement](#)
2. [Amendment of title, long title and preamble](#)
3. [Amendment of section 1](#)
4. [Amendment of section 2](#)
5. [Amendment of section 3](#)

STATEMENT OF OBJECTS AND REASONS

ACT 05 OF 2021.- It is considered necessary to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018 (Karnataka Act 20 of 2019) to rename the Bengaluru Dr.B.R Ambedkar School of Economics university as “Dr.B.R Ambedkar School of Economics University, Bengaluru” to esteem the reputation of Dr. B.R Ambedkar.

Hence, the Bill.

[L.A. Bill No. 10 of 2021, File No. Samvyashae 05 Shasana 2021]

[Entry 25 of List III of the Seventh Schedule to the Constitution of India.]

[Published in Karnataka Gazette Extra-ordinary No. 195 in part-IVA dated: 19.02.2021]

KARNATAKA ACT NO. 05 OF 2021

(First Published in the Karnataka Gazette Extra-ordinary on the 19th day of February 2021)

**THE BENGALURU DR.B.R. AMBEDKAR SCHOOL OF ECONOMICS
UNIVERSITY (AMENDMENT) ACT, 2021**

(Received the assent of the Governor on the 17th day of February 2021)

An Act to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018.

Whereas it is expedient to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018 (Karnataka Act 20 of 2019) for the purposes of hereinafter appearing;

Be it enacted by Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Bengaluru Dr. B.R Ambedkar School of Economics University (Amendment) Act, 2021.

(2) It shall come in to force at once.

2. Amendment of title, long title and preamble.- In the Bengaluru Dr.B.R.Ambedkar School of Economics university Act, 2018 (Karnataka Act 20 of 2019) (hereinafter referred to as the principal Act),

(i) in the title, for the words and letters “THE BENGALURU DR.B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY”, the words and letters “ DR. B.R AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY, BENGALURU” shall be substituted; and

(ii) in the long title and preamble for the words and letters “the Bengaluru Dr.B.R Ambedkar School of Economics University”, wherever they

occur, the words and letters “Dr. B.R Ambedkar School of Economics university, Bengaluru” shall be substituted.

3. Amendment of section 1.- In section 1 of the principal Act, in sub-section (1), for the words and letters “ The Bengaluru Dr.B.R Ambedkar School of Economics university, the words and letters “ Dr. B.R Ambedkar School of Economics university, Bengaluru” shall be substituted .

4. Amendment of section 2.- In section 2 of the principal Act in clause (13), for the words, letters and brackets “ the Bengaluru Dr. B.R Ambedkar School of Economics (BASE)”, the words and letters “Dr. B.R Ambedkar School of Economics, Bengaluru” shall be substituted

5. Amendment of section 3.- In section 3 of the principal Act, in sub-section (1), for the words and letters “the Bengaluru Dr.B.R Ambedkar School of Economics university” the words and letters “Dr.B.R Ambedkar School of Economics university, Bengaluru” shall be substituted.

The above translation of ಬೆಂಗಳೂರು ಡಾ: ಬಿ.ಆರ್. ಅಂಬೇಡ್ಕರ್ ಅರ್ಥಶಾಸ್ತ್ರ ವಿಧ್ಯಾಲಯ ವಿಶ್ವವಿದ್ಯಾಲಯ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2021 (2021ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:05) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka,

(K.DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs
and Legislation